The Hastinapur Town Development Board (Amendment) Act, 1963
Act 10 of 1963

Keyword(s):
Hastinapur Town Development Board, Continuance
THE HASTINAPUR TOWN DEVELOPMENT BOARD
(AMENDMENT) ACT, 1963*

[U. P. Act No. X of 1963]

[Authoritative English text† of the Hastinapur Nagar Vikas
Mandal (Sanshodhan) Adhiniyam, 1963]

AN

ACT

to provide for the continuance of the Hastinapur Town Develop-
ment Board Act, 1954

WHEREAS the Hastinapur Town Development Board (Amend-
ment) Ordinance, 1962, was promulgated by the Governor
under Article 213 of the Constitution of India;

AND WHEREAS it is necessary and expedient that the said
Ordinance be replaced by an Act of the Legislature;

IT IS HEREBY enacted in the Fourteenth Year of the Republic
of India as follows:

1. This Act may be called the Hastinapur Town Development

2. In sub-section (3) of section 1 of the Hastinapur Town
Development Board Act, 1954, for the figures "1962", the figures
"1965" shall be substituted.

3. The Hastinapur Town Development Board (Amendment)
Ordinance, 1962, is hereby repealed and the provisions of sections
6 and 24 of the U. P. General Clauses Act, 1904, shall apply as if
it were an enactment repealed and re-enacted by an Uttar Pradesh
Act.

*For statement of Objects and Reasons, please see U. P. Gazette (Extra-
ordinary), dated February 5, 1963 (in Hindi) and February 7, 1963 (in
English).

Passed in Hindi by the Uttar Pradesh Legislative Assembly on February

Received the Assent of the President on March 16, 1963 under Article
201 of the Constitution of India and was published in the Uttar Pradesh

†Published in the Uttar Pradesh Gazette Extraordinary, dated March 17,
1963.